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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6  
PRESCOT ROAD, BOMBAY-1

OA No. 389/94

Mr. Utkal Kumar Pati

..Applicant

V/s.

Union of India & Ors.

..Respondents

Coram: Hon. Shri M.S. Deshpande, V.C.  
Hon. Shri R. Rangarajan, M(A)

APPEARANCE:

Mr. M D Lonkar  
counsel for applicant

Mr. A I Bhatkar for MR. M I Sethna  
Counsel for the respondents

ORAL JUDGMENT: DATED: 25.3.1994  
(Per: Justice M.S. Deshpande, V.C.)

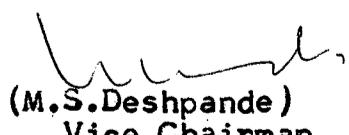
We have heard the learned counsel.

All that Shri Lonkar wants at this stage is that he should be furnished with the copies of the documents mentioned in Exhibit A-6 because he wants to participate in the disciplinary proceedings which are now before the disciplinary authority. He admits that the applicant has already been given documents at sr.no. 1 to 5 and he does not press for being supplied with document at sr.no. 9 of Exhibit A-6.

We direct the respondents to supply to the applicant documents at Sr.No. 6 to 8. Since the disciplinary proceedings are to be conducted we do not think that we should interfere at this stage besides making the above direction.

The Inquiry Authority shall decide the matter as far as possible within three months. With these directions the application is disposed of finally.

  
(R. Rangarajan)  
Member (A)

  
(M.S. Deshpande)  
Vice Chairman